

Shri Ranga : For five years the Department of Parliamentary Affairs has been sleeping and the Public Undertakings Committee did not take sufficient action. You have got to pursue it.

Shri D. N. Tiwary : When the answers of the Government came, we prepared this Report and we have submitted it at the earliest moment.

12.46 hrs.

STATEMENT RE-SALE OF HELICOPTERS BY USSR TO PAKISTAN

The Minister of External Affairs (Shri M. C. Chagla): Mr. Speaker, Sir, in regard to the point raised by Mr. Nath Pai yesterday about certain communication made to the press, I have made an enquiry and the position is this.

The *Washington Post* report appeared in the Indian newspapers on Monday, the 7th August, 1967. During the day a P.T.I. correspondent called on the official spokesman of this Ministry to enquire whether he had any information on the *Washington Post* report. At the time this enquiry was made, the official spokesman was not aware that this matter had been raised in the Parliament by any hon. Member. He gave the P.T.I. correspondent the following factual information and made no statement of policy.

He said that the ML-6 helicopter was sold by the Soviet Trading Organisation "Aviaexport". When questioned about the reported supply by the Soviet Union to Pakistan of surface-to-air missiles, the spokesman said, "We have no information". When asked to comment on the report that the Soviet Union was supplying military equipment to Pakistan, he drew the attention of the correspondent to the statement made by the Foreign Minister in the Parliament on this matter.

Shri Nath Pai (Rajapur): I am glad, Mr. Speaker, Sir, that you complied with my request to direct the Minister to make an enquiry. So far as the substance of the matter is concerned, I have nothing to say. If Mr. Chagla is satisfied with the assurance that the helicopters, if they are for military

purpose, will never be used against India but only against China and America, it is upto him, and, if they are for private use, they will be used for supplying milk bottles or whatever it is, it is upto him.

My point was about a different thing. You must help us in the matter. Now, his defence is that the official who spoke did not know that the matter was pending before the House. I think, that is the essence of it. The hon. Minister was present in the House. I am not in the habit of dragging in officials so far as this Parliament is concerned. We do not recognise their existence. To us the only person who is answerable is the hon. Minister.

Mr. Speaker : That is why he has answered.

Shri Nath Pai : I want to plead with you. Some of us are very pliable so far as rules are concerned in the sense we agree to cooperate with you. That day you restrained me and I agreed with you. But see the disastrous consequences that followed. The whole House was in ignorance as to what was the privilege motion. Even Mr. Chagla did not know it. Naturally, his official did not know it. May I venture to suggest that in future, if some of us come with an important matter like this, you may have a little patience to bear with us and allow us to raise a matter properly so that the plea will not be raised, "We did not know it, the official did not know it and, therefore, the disclosure was made." In future, whenever we come with such an important matter, you kindly allow us to raise it.

Mr. Speaker : In future, anybody can get up any time and raise any matter, if that is what the House wants, I have no objection. We did it today. Mr. Hem Barua was a little angry, because there was a Call Attention Notice in his name, over me. I do not mind it. Even on that day, without the item being included in the agenda, everybody, not only Mr. Nath Pai, raised it. Will it be proper? We had it today, for half an hour, free for all.....

Shri Nath Pai : I did not join it; I refused to join it.

Mr. Speaker: Because you wanted to be heard exclusively, not in the crowd; you did not want to be in the crowd.

Shri Nath Pai: I had written to you about three matters. I did not raise them.

Mr. Speaker: I agree you wrote to me. It is not that. Mr. Ram Sewak Yadav and Mr. Govind Das wrote to me; they came and argued. I requested them not to raise it because the other members also would rise and there would be shouting. I requested them, but they did not hear me. They raised it here and we saw the consequences. I would request Mr. Nath Pai and other hon. members not to raise, in future, those things which are not permitted. That is the only thing I would like to say.

डा० राम मनोहर लोहिया (कन्नौज) :
अध्यक्ष महोदय विदेश मन्त्री ने जो बयान दिया है क्या आप उस पर कुछ कहने की इजाजत देंगे ?

अध्यक्ष महोदय : नहीं ।

डा० राम मनोहर लोहिया : नहीं ? जैसे आप कहें ।

श्री कंबर लाल गुप्त (दिल्ली सदर) :
हमारी यह भी शिकायत है कि जिस आइटम को आप यहां परमिट करते हैं उसको भी जल्दी डिसपोज़ आफ़ करने की कोशिश करते हैं ।

Shri Nath Pai: My intention was not to defy you.....

Mr. Speaker: I did not say that you defied.

Shri Nath Pai: You are so careful about your language. You will never say such things. But I do not want that implication also.

Mr. Speaker: I have always paid him compliments that his language is so good.

Even when I was a Minister, I paid compliments to him that his language was so good. He is now returning me the compliments. I thank him for that.

12.52 hrs.

PATENTS BILL*

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath Reddi): On behalf of Shri F. A. Ahmed, I beg to move for leave to introduce a Bill to amend and consolidate the law relating to patents.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill to amend and consolidate the law relating to patents."

The motion was adopted.

Shri Raghunath Reddi: I introduce the Bill.

12.52 1/2 hor.

BIHAR AND UTTAR PRADESH
(ALTERATION OF BOUNDARIES)
BILL*

The Minister of Home Affairs (Shri Y. B. Chavan): I beg to move for leave to introduce a Bill to provide for the alteration of boundaries of the States of Bihar and Uttar Pradesh and for matters connected therewith.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill to provide for the alteration of boundaries of the States of Bihar and Uttar Pradesh and for matters connected therewith."

The motion was adopted.

Shri Y. B. Chavan: I introduce the Bill.

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*Of Introduced with the recommend action of the President.